

6.  
16-3-2004  
MA 587/2004  
OA 618/2003

(P)  
(a)

Present : None for the applicant.

Ms. Harividher Oberoi, counsel for  
respondents.

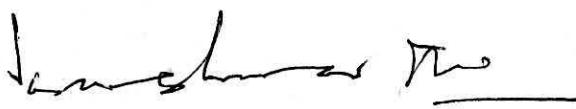
1.d. counsel for the respondents Ms. Oberoi  
has submitted that it would take some more time before  
the implementation of the orders of this Tribunal  
given in OA 618/2003 as on 7-11-2003 is completed.

2. She has clarified that implementation  
would involve calculation on various aspects including  
income tax payable and other related matters. She  
has, in this connection, also referred to the decision  
of this Tribunal in OA 328/2003 on the basis of which  
the present OA was decided. Incidentally, they have  
sought some more time to complete the implementation  
of the Tribunal's orders as given in OA 328/2003 <sup>and</sup> L and  
the same has been allowed.

3. Keeping in view the above submissions and  
being satisfied with the reasons advanced by the 1.d.  
counsel for the respondents, we allow the MA and  
direct the respondents to complete the implementation  
of the orders given by the Tribunal in OA 618/2003 in  
another three months' time i.e. by 11-6-2004.

4. With this, the MA stands disposed of.

Bharat Bhushan  
Member (T)

  
(Sarweshwar Jha)  
Member (A)